

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 5103 of 2020**

Haidar Ali Petitioner(s).
Versus
The State of Jharkhand ... Opp. Party(s).

**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing**

For the Petitioner(s) : Ms. A.K. Chatruvedy, Advocate.
For the State : Mr. Ravi Prakash, Spl.P.P.

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03/11.09.2020: The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 11:00 A.M. They have no complaint in respect of the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for seeking an order in respect of the defects, pointed out by the office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before the Court directly.

The defect(s) as pointed out by the office, stand ignored for the present.

With the consent of the parties, the matter is taken up for hearing on merits.

Heard the counsel for the parties.

The petitioner is an accused for the offence punishable under Section(s) 15(C)/18 of the NDPS Act, in connection with MGM P.S. Case No. 69/2018 (NDPS Case No. 17/2018), pending in the court of learned Addl. Sessions Judge-IX, Jamshedpur.

The petitioner has renewed his prayer for bail. Earlier his prayer for bail thrice has been rejected.

Counsel for the petitioner submits that nothing has been recovered from possession of the petitioner and from the evidence, the prosecution cannot secure the conviction of the petitioner. He further submits that he is in custody since 7.8.2018.

Learned A.P.P opposes the prayer for bail of the petitioner.

Since the prayer of the petitioner for bail has been rejected thrice on the ground that 08 bags of Doda (extract of opium plant) were recovered, I am not inclined to release the petitioner on bail. Accordingly, the prayer for bail of the petitioner, above named, is **rejected**.

However, trial court is directed to record the evidences of the witnesses when the courts start physically, without giving unnecessary adjournment to the parties, preferably on day to day basis.